

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 309 OF 2017**

**Dated: 9<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Jala Shakti Ltd.**

**... Appellant(s)**

**Vs.**

**Himachal Pradesh Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Raunak Jain  
h/f Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma  
Mr. Pradeep Misra for R-1

Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Rhea Luthra for R-2

**ORDER**

Admit. Issue notice to the Respondents returnable on 24.10.2017.  
Mr. Manoj Kr. Sharma takes notice on behalf of Respondent No.1 and  
Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2. Dasti,  
in addition, is permitted.

List the matter on **24.10.2017.**

**(I. J. Kapoor)  
Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)  
Chairperson**